# GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

# RAJYA SABHA UNSTARRED QUESTION NO. 272 TO BE ANSWERED ON 22<sup>ND</sup> JULY, 2025

## ATTACK AGAINST MEDICAL PRACTITIONERS IN HOSPITAL

### 272. SHRI ABDUL WAHAB:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that, there is an increase in the attack against medical practitioners in hospitals;
- (b) if so, the details thereof; and
- (c) the efforts made by Government to increase the safety and security of medical practitioners in the country?

# ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

(a) to (c): As per Constitutional provisions, 'Health' and 'Law & Order' are State subjects. Therefore, it is the primary responsibility of the concerned State/ Union Territory to take note of events and eventualities for taking appropriate action to prevent attack against medical practitioners in hospitals. Data and details, in this regard, are not maintained centrally.

Nevertheless, the Ministry of Health and Family Welfare (MoHFW) has issued advisory to all Central Government Hospitals/Institutes, All India Institutes of Medical Sciences and Medical Colleges to ensure filing of FIR by the Institutes within six hours of any incident of attack on medical practitioners. All the States/UTs has also been advised by MoHFW to take immediate measures for enhancing security and providing safer working environment for medical practitioners.

Also, taking cognizance of the alleged rape and murder incident of a trainee doctor in R. G. Kar Medical College and Hospital, Kolkata, the Hon'ble Supreme Court of India constituted a National Task Force (NTF) for formulating effective recommendations to remedy the issues of concern pertaining to safety, working conditions and well-being of medical professionals and other cognate matters. The NTF has already submitted its report to the Hon'ble Supreme Court of India.

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